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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: THE 21st MAY, 1981.

NOTIFICATION
INCOME TAX

No.3968(F.No.398/14/81-ITCC): In pursuance of sub-clause(iii) of clause(44) of Section 2 of the Income-tax Act, 1961(43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.3278(F.No.398/3/81-ITCC) DATED 3.5.1980, the Central Government hereby authorises Shri D.M.S.H.SHT, being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri D.M.S.H.SHT takes over charge as Tax Recovery Officer.

Sd/-
(H. VENKATARAMAN)
DIRECTOR TO THE GOVT. OF INDIA

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D.M.S.H.SHT
(D.B. JAIDKA)

ASSISTANT DIRECTOR OF INSPECTION(RS&P).

* SHARMA *

NO.CC/ITCC/3930/2089/RSP/81.

Compared by SRT